

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

19.03.2015

OA No. 291/0133/2015

Mr. Hemant Taylor, Counsel for applicant.

Heard learned counsel for the applicant.

The applicant has filed the present OA being aggrieved by his declaring medically unfit by the respondent for appointment to the posts in response to advertisement vide Notification No. 02/2012 dated 08.09.2012 (Annexure A/1). The learned counsel for the applicant submits that he wants to represent to the respondents in this regard.

In the interest of justice, the applicant is at liberty to file a fresh representation within a period of 15 days from the date of receipt of a copy of this order along with a copy of paper book of this OA to the respondents, who shall consider & decide the same according to the provisions of law by passing a reasoned & speaking order within a period of two months from the date of receipt of a copy of the representation, so filed by the applicant.

If the applicant is aggrieved by the decision taken by the respondents, he is at liberty to file fresh OA, if so advised.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

Abdul